

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
**(through web-based video conferencing platform)**

**ITEM No.15**  
**C.P.(CAA) No.46/BB/2022**

**IN THE MATTER OF:**

M/s. APG Premium Homes Pvt. Ltd.

... Petitioner

**Order under Sections 230-232 of Companies Act, 2013**

**Order delivered on: 30.08.2023**

**CORAM:**

**DR. N.V. RAMAKRISHNA BADARINATH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. SANJAY PURI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Saji P. John  
For the IT Dept. : Shri Ganesh R. Ghale

**ORDER**

1. Heard Shri Saji P. John, learned Counsel for the Petitioner and Shri Ganesh R. Ghale, learned Counsel for the IT Dept.
2. The learned Counsel for the Petitioner seeks time to file response to the reports of ROC/RD, IT Dept. and OL. He is permitted to file the same within two weeks.
3. The matter is adjourned to **21.09.2023.**

**Sd/-**  
**(SANJAY PURI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(N.V. RAMAKRISHNA BADARINATH)**  
**MEMBER (JUDICIAL)**

Puja